

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 4493/2014  
M.A. No. 3938/2014

New Delhi, this the 8<sup>th</sup> day of April, 2016.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. K.C. Choudhary, Age-31 Yrs. (M.T.C.)  
S/o Shri Suraj Karan Choudhry  
R/o H.No. 335, Sector-5  
Pushp Vihar, Delhi
2. Sanjay, Age-30 Yrs. (A.C. Assistant)  
S/o Shri Mahavir Singh  
R/o VPO Ghevra, Delhi-84 .. Applicants

(By Advocate : Shri Sachin Chauhan)

Versus

1. Union of India  
Through its Secretary,  
Ministry of Home Affairs,  
Govt. of India, New Delhi.
2. The Special Secretary,  
Aviation Research Center  
Directorate General of Security  
Cabinet Secretariat, East Block-V  
R.K. Puram, New Delhi-66
3. The Directorate General of Security  
Through its Director, ARC  
Cabinet Secretariat, East Block-V  
R.K. Puram, New Delhi-66
4. The Assistant Director  
Directorate General of Security  
Office of the Director, ARC  
Cabinet Secretariat, East Block-V  
R.K. Puram, New Delhi-66

5. The Dy. Director (Admn.)  
 Office of the Deputy Director (Admn)  
 Aviation Research Centre  
 Govt. of India, Cabinet Secretariat  
 Post : Charbatia-754028  
 District Cuttack (Orissa)
6. The Director,  
 Govt. of India,  
 Ministry of Personnel, Public Grievances, & Pensions  
 Department of Personnel & Training,  
 North Block, New Delhi ..Respondents

(By Advocate: Shri R.K. Jain)

**ORDER (ORAL)**

**By Mr. Justice Permod Kohli**

Learned counsel for the applicant submits that the relief claimed by the applicant has been granted vide order dated 11.02.2016. However, the financial benefit in the nature of arrears has not been released.

2. The relief having been granted, the respondents should also release the financial benefits within a period of four weeks. With these observations, the O.A. is disposed of as rendered infructuous.

**(NITA CHOWDHURY)**  
**Member (A)**

**( PERMOD KOHLI)**  
**Chairman**

/Jyoti/